

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 377 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited** **...Appellant**

Versus

Sachet Infrastructure Pvt. Ltd. **...Respondent**

WITH

Company Appeal (AT) (Insolvency) No. 378 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited** **...Appellant**

Versus

Superlative Infrastructure Pvt. Ltd. **...Respondent**

WITH

Company Appeal (AT) (Insolvency) No. 379 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited** **...Appellant**

Versus

Magad Realtors Pvt. Ltd. **...Respondent**

WITH

Company Appeal (AT) (Insolvency) No. 380 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited** **...Appellant**

Versus

Mehak Realtech Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 381 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Sameeksha Estate Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 382 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Manogayan Estate Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 383 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Bhisham Infrastructure Pvt. Ltd.

...Respondent

WITH**Company Appeal (AT) (Insolvency) No. 384 of 2019****IN THE MATTER OF:****Edelweiss Asset Reconstruction
Company Limited****...Appellant****Versus****Neeleshwar Mines & Minerals
(India) Pvt. Ltd.****...Respondent****WITH****Company Appeal (AT) (Insolvency) No. 385 of 2019****IN THE MATTER OF:****Edelweiss Asset Reconstruction
Company Limited****...Appellant****Versus****Jamvant Estates Pvt. Ltd.****...Respondent****Present:****For Appellant :****Mr. Arun Kathpalia, Senior Advocate with
Mr. Vaijayant Paliwal and Mr. Nikhil
Mathur, Advocates****For Respondent :****Ms. Manisha Chaudhary and Ms. Deepti Bhardwaj,
Mr. Himanshu Handa, Advocates****O R D E R**

05.07.2019 - Learned counsel for the Appellant is allowed to implead '**Adel Landmark Limited**' through RP as party Respondent No. 2 in each of the appeal(s). Necessary corrections be made in the cause title and each paper book of this appeal in course of the day.

Let notice be issued on newly impleaded respondent. Requisite along with process fee be filed by 8th July, 2019.

Dasti service is permitted along with copy of this order on 'Resolution Professional'.

Post the case for 'admission' (after notice) on **22nd July, 2019** at 12.00 Noon on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk